

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

**NEW DELHI**

**COMPANY APPEAL (AT) NO.36 OF 2019**

**In the matter of:**

**Chembra Peak Estates Ltd**

**Appellant**

**Vs**

**The Registrar of Companies, Karnatka.**

**Respondents**

**Mr Shivam Narang, Advocate for Appellant.**

**Mr. P.S. Singh and Mr. Raj Pal Singh, Advocates for ROC Bangalore.**

**ORDER**

**02.09.2019**- Learned counsel for the appellant submits that one Mr. Girdhari Lal who had not earlier consented to the consolidation of the shareholding has subsequently during the pendency of instant appeal transferred his shares to the promoters of the company. He seeks permission to bring this development on record by filing additional pleadings. In the given circumstances the appellant is permitted to raise additional ground thereby enlarging the scope of the appeal and file supporting documents alongwith the additional affidavit with advance copy to the learned counsel for the ROC-Respondent within one week.

2. Post the appeal for hearing on **19<sup>th</sup> September, 2019.**

**(Justice Bansi Lal Bhat)**  
**Member (Judicial)**

**(Mr. Balvinder Singh)**  
**Member (Technical)**

**Bm/nn**